



తెలంగాణ రాజపత్రము
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TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 2nd January, 2026.

L. A. BILL No. 7 OF 2026.

A BILL FURTHER TO AMEND THE TELANGANA (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALIZATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.

Be it enacted by the Telangana State Legislature in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Second Amendment) Act, 2026.

Short title and commencement.

[1]

(2) Save as otherwise provided in this Bill, Sub-clause (1) of clause 2 shall be deemed to have come into force with effect from 25th November, 1993, being the date of coming into force of the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) Act, 1994 (Act No.2 of 1994).

(3) Save as otherwise provided in this Bill, Sub-clause (2) of clause 2 shall be deemed to have come into force with effect from 1st September, 2004, the date of introduction of the National Pension System introduced by the Government of India as adopted by the Government of Telangana.

(4) Save as otherwise provided in this Bill, Sub-clause (3), (4) and (5) of clause 2, shall come into force on such date as the State Government may, by notification, in the Telangana Gazette, appoint.

(5) Save as otherwise provided in this Bill, Remaining provisions of this Bill and sub-clause (6) of clause 2, shall come into force on the 25th November, 2025.

Insertion of new section

ns 7B, 7C,
7D, 7E, 7F
and
7G,

Act No.2
of 1994.

2. In the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) Act, 1994,-

(1) after section 7A, the following section shall be inserted, namely,-

“7B. Regularisation of Services: Notwithstanding anything contained in any rule, judgment, decree or order of any court, tribunal or any other authority, the regularization of services of persons in terms of the first and second provisos to section 7, shall be and shall be deemed always to have been with prospective effect from the date of appointment

against a substantive vacancy carrying a regular pay scale.”;

(2) after section 7B as so inserted, the following new section shall be inserted, namely,-

“7C. Commencement of qualifying service for pension: Notwithstanding anything to the contrary contained in any law for the time being in force, including the Telangana Revised Pension Rules, 1980, the qualifying service for pension in respect of persons whose services are regularized as per the provisions of this Act, shall commence only with effect from the date of appointment against a substantive vacancy carrying a regular pay scale.”.

(3) after section 7C as so inserted, the following new section shall be inserted, namely,-

“7D. Applicability of Pension System:

Notwithstanding anything to the contrary contained in any law for the time being in force, including the Telangana Revised Pension Rules, 1980, the persons who are appointed against a substantive vacancy carrying a regular pay scale on or after 1st September, 2004, as per the provisions of this Act, shall be eligible to avail pensionary benefits only under the National Pension System or any other pension system, as adopted by the Government and amended from time to time, or any other pension system brought into effect by the Government.”.

(4) after section 7D as so inserted, the following new section shall be inserted, namely,-

“7E. Protection of action: (1) The pensions disbursed, reckoning the qualifying service from a date earlier than the date of regularization, whether

in pursuance of an order of a Court, Tribunal or otherwise, which has attained finality, shall be continued and no amount shall be recovered:

Provided that where such pensions are fixed subject to the result of Special Leave Petitions, and Writ Appeals, or other proceedings, the same shall be governed by the provisions of this Act.

(2) The pensions of persons who become eligible under the Telangana Revised Pension Rules, 1980, even though regularised after 1st September, 2004 in pursuance of an order of a court, tribunal or otherwise, which has attained finality, shall be continued and not be recovered:

Provided that where such pensions are fixed subject to the result of Special Leave Petitions or Writ Appeals, the same shall be governed by the provisions of sections 7B, 7C, and 7D of this Act.”.

(5) after section 7E as so inserted, the following new section shall be inserted, namely,-

“7F. Abatement of Contradictory Claims:

Notwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, the claims for pension contrary to the provisions of sections 7B, 7C and 7D shall stand abated and accordingly:

a) No suit or other proceedings shall be instituted, maintained or continued in any court or tribunal or other authority against the Government for pension otherwise than in accordance with the provisions of sections 7B, 7C and 7D of this Act.

b) No court shall enforce any judgment or decree or order directing grant of pensions otherwise than

in accordance with the provisions of sections 7B, 7C and 7D of this Act and all proceedings pending in any court or tribunal or other authorities claiming pension otherwise than in accordance with the said provisions, shall abate forthwith.”.

(6) after section 7F as so inserted, the following new section shall be inserted, namely,-

“7G.Power to make Rules for implementation of sections 7B to 7F: The Government may, by notification, make rules, regulations, schemes or orders to carry out the purposes of sections 7B to 7F.”.

3. The Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Second Amendment) Ordinance, 2025 is hereby repealed.

Repeal of
Telangana
Ordinance 8
of
2025.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) Act, 1994 (Act No.2 of 1994) was enacted to regulate appointments and prohibit irregular appointments in public services as defined in clause (vi) of sub-section (1) of section 2 of the Act. The said Act has been adapted under section 101 of the A.P.Reorganisation Act, 2014 (Central Act No.6 of 2014) in its application to the State of Telangana;

The objectives of the said Act and its subsequent amendments include, inter alia, the prohibition of continued engagement of employees on daily wage or part-time basis, and the provision of a one-time regularization measure effective from the date of regularization. Such regularization is linked to the availability of sanctioned posts and fulfilment of the conditions prescribed in G.O.Ms.No.212, Finance (FW.PC.III) Department, dated: 22.04.1994 and G.O.(P) No.112, Finance (FW.PC.III) Department, dated 23.07.1997. It was not contemplated to reckon service rendered prior to the date of regularization for pensionary purposes applicable before 01.09.2004, considering the enormous fiscal implications involved. The appointments subject to regularization under Act 2 of 1994 were intended to be a one-time remedy addressing prevailing situations;

Due to the absence of explicit legislative provisions on this subject, various court directions have been issued invoking the Telangana Revised Pension Rules, 1980. However, a conjoint reading of Rule 2(g)(i) with Rule 13 of the Telangana Revised Pension Rules, 1980, clearly establishes that Rule 13 is subject to and yields to Rule 2(g)(i). Therefore, no appointment made on or after 01.09.2004 shall be entitled to pensionary benefits under the Telangana Revised Pension Rules, 1980. Likewise, any service rendered prior to 01.09.2004 on Temporary, Adhoc, Part-time, Daily Wage, NMR, or Contingent basis shall not be reckoned as qualifying service post 01.09.2004 appointments or in cases of regularization;

Based on earlier Government instructions and clarifications, the following grounds establish why retrospective regularization is not appropriate:

- a) State Government Memo No.573/225/A3/PC.III/97, dated:01.09.1997 stipulates that regularization shall be effective only from the date of issue of the regularization order, with no retrospective counting for pension or other purposes.
- b) The Hon'ble Supreme Court in Director General, Doordarshan Prasar Bharati Corporation of India Vs. Smt. Magi H Desai (Civil Appeal No.1787 of 2023, dated: 24.03.2023) upheld that services rendered on daily wage, contractual, casual, part-time, or hourly basis cannot be counted as qualifying service for pension or service benefits, as reiterated in Telangana Government Circular in Finance (HRM-V) Department, Memo No. 2816-A/148/HRM.V/2024 dated: 07.11.2024.
- c) Regularization of a large number of employees in various spells has been conducted based on eligibility and vacancy availability per State Government G.O.Ms.No.212, dated:22.04.1994 and G.O.(P)No.112, dated:23.07.1997. Comprehensive examinations of appointment dates, completion of five years of service, eligibility, and vacancies were conducted before regularization. Moreover, acknowledging the immediate fiscal impact estimated over Rs.20,000 Crore on the State Exchequer retrospective regularization is deemed inappropriate.
- d) Pursuant to section 59 of the Andhra Pradesh Reorganization Act, 2014, pension liabilities are apportioned between the State of Andhra Pradesh and Telangana based on the service rendered as of 01.06.2014. Notably, the Andhra Pradesh State Government has amended Act 2 of 1994 through A.P. Act No. 7 of 2024 to clarify that pension qualifying service for regularized persons commences only from the date of regularization.

Despite Government appeals, retrospective regularization has been affected by Court orders in various cases where interim orders were granted by the High Court, in favour of petitioners even amidst contempt proceedings. Such repeated situations and escalating exchequer burden compel the Legislature, in the public interest, to remove the legal bases for such court rulings;

The Hon'ble Supreme Court in Civil Appeal No.1787 of 2023 (dated 24th March 2023) reiterated the necessity for a specific rule or scheme to consider casual or contractual service as temporary service for pensionary purposes. In the absence of such a scheme, no such counting is permissible;

Accordingly, it has been decided to amend the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) Act, 1994 (Act No.2 of 1994) to exclude retrospective regularization and avoid imposing an undue burden on the State Exchequer;

As the Legislature of the State was not then, in session and it has become imperative for the Government to give effect to the above decision immediately, the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Second Amendment) Ordinance, 2025 has been promulgated by the Governor on the 25th November, 2025 and the same has been published in Part IV-B Extraordinary in the Telangana Gazette, dated 25th November, 2025 as Telangana Ordinance No.8 of 2025.

This Bill seeks to replace the above Ordinance.

BHATTI VIKRAMARKA MALLU,
Deputy Chief Minister
Finance & Planning, Energy.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(4) and 2 of the Bill authorize the Government to issue notification or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act and such rules so made or notifications issued which is intended to cover matters mostly of procedural in nature, are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

BHATTI VIKRAMARKA MALLU,

Deputy Chief Minister
Finance & Planning, Energy.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Second Amendment) Bill, 2026, after it is passed by Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

BHATTI VIKRAMARKA MALLU,
Deputy Chief Minister
Finance & Planning, Energy.

RENDLA THIRUPATHI,
Secretary to Legislature
(Legislative Assembly).